

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-459/ND/2017

In the matter of :

Aarti Industries Ltd

....PETITIONER

Vs.

Veeckay Polycoats Ltd.

.. RESPONDENT

**SECTION :**

**Under Section 9 of IBC Code, 2016**

**Order delivered on 18.1.2018**

**Coram :**

R. VARADHARAJAN,

Hon'ble Member (Judicial)

**For the Petitioner**

: Mr. Prabhat Kr Chaurasia, Advocate

**For the Respondent/Cor. Debtor**

: Mr. Shobit Nanda, Advocate

**ORDER**

Learned Counsel for the petitioner as well as for the Corporate Debtor are present and seeks for a short adjournment to proceed with the matter.

Taking into consideration the said request, 10 days time is granted.

List on 30.1.2018.

*- Sd/-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit

18.1.2018